

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. (IB)-71 (PB)/2017
CA NO.

CORAM:

I

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President



SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY:

Imperia Structures Ltd.
V/s
Imperia Structures Ltd,

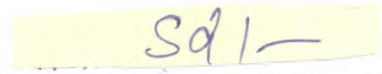
SECTION OF THE COMPANIES ACT: U/s 9 Insolvency & Bankruptcy code 2016

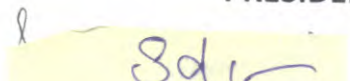
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
①	Naman Joshi	Advocate	Applicant	
②	Ankit Rajgaria	Advocate	Applicant	

ORDER

Learned counsel for the petitioner states that the ledger account of the
petitioner company shall be filed on record within four days.

List on 11.05.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

05.05.2017
Vineet